THE HIGH COURT OF MEGHALAYA SHILLONG

NOTICE

No	HCM.	III/240/2016/Pt/
140.	TICITA	IIII TOTAL TOTAL

Dated, Shillong the 14th March 2019

It is hereby notified to all concerned that item no. 15 i.e. WP (C) No. 41 of 2016 titled "Shri Radha Mohan Yadav-vs-Union of India & Ors." appearing in the Advance Cause List for 15.03.2019 of the SINGLE BENCH in COURT No. 2, being a disabled matter, stands deleted.

The next date of listing shall be intimated in due course.

By order,

JOINT REGISTRAR (JUDL.)

Memo No. HCM. III/240/2016/Pt/ 1218A

Dated, Shillong the 14th March 2019

Copy for information to: -

- 1. The Joint Registrar –cum– Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 3. The concerned Advocates for information.
- 4. Court Master for information and necessary action.
- 8. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
 - 6. Notice Board.
 - 7. Office File.

JOINT REGISTRAR (JUDL.)